

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 116
(IB)-582(PB)/2019

IN THE MATTER OF:

Satinder Kumar Joshi & Mrs. Kamal Joshi Applicant/petitioner
Vs.
Rajesh Projects (India) Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 14.03.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. H.C SURI
HON'BLE MEMBER (TECHNICAL)


PRESENT:

For the Petitioner/Applicant: Mr. Ankit Jalal, Adv.
For the respondent Mr. Abhinav Prakash, Adv.
Mr. Sandeep Buraria, Ms. Suhani Dhingra, Advs. with
Mr. Amod Kumar Jha, AR

ORDER

Hon'ble Supreme Court has stayed proceedings in Writ Petition (Civil) No. 293 of 2019 vide its order dated 11.03.2019. Accordingly, hearing is deferred to 11.04.2019.


(M.M.KUMAR)
PRESIDENT


(H.C SURI)
MEMBER (TECHNICAL)